

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2017 AT 10.30 AM

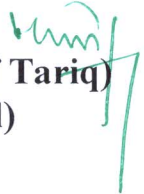
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/16/2016  
NAME OF THE PETITIONER(S) : S. ALAGURAJAN  
NAME OF THE RESPONDENT(S) : M/s CHERAN HOTELS PVT LTD + 11  
UNDER SECTION : 241/242

S.No.	Name (in Capital)	Represented by	Signature
1.	KANNAN P.T. FOR M/s. FOX MANDAL & ASSOCIATES.	ADVOCATE FOR RESPONDENTS NO. 1-3, 8 & 9.	
2.	J. MANOHAR,	Counsel for R10 and R11	
3.	K. RAMANATH & G. VINODHAN KUMAR	Counsel for Respondent No. 7	
4.	Cib. Vishnu T.V.P. Saivihari Sandeep Kumar	Counsel for petitioner	T.V.P. Saivil
5.	K. RAMESH Per Kamaligam Associates	Counsel for 1 <sup>st</sup> Respondent	 9578145304

### **ORDER**

Shri T V P Sai Vihari, representing counsel for petitioner present. Shri P T Kannan, counsel for R1 to R3, R8 & R9, Shri K Ramesh, counsel for R4 and Shri G V Mohan Kumar, counsel for R7 are present. Shri J Manohar, counsel for R10 & R11 present and filed vakalat on behalf of R10. Counsel for petitioner filed an affidavit showing proof of effecting service of notice on R5, R6 R10 & R12. The same is taken on record. Notices have been served. R5, R6 & R12 are called but absent. No representation. The service of notice on R5, R6 & R12 is held sufficient. In the circumstances, R5 , R6 & R12 are proceeded ex parte. Counsel for respondents sought time to file counter. Time extended at request. Put up on **28/2/2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)